

Minutes of the Meeting No. 16/15 scheduled on 21.1.2015 (actually held on 16.2.2015) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. Of C&PC (Chem Div), Shastri Bhavan, New Delhi
3. Shri O.P.Sharma, Joint Industrial Adviser, Department of C&PC (Chem.Division), Shastri Bhavan, New Delhi.

The Committee first considered minutes of the NC Meeting No.15 /15 for confirmation and confirmed and adopted the same without any change.

Case No M-151 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/s Masturlal (P) Ltd, Bangalore F.No. 01/83/50/217/AM13/DES-IV RLA : 07/24/040/0068/AM13 Lic No. 0710088423 dated 24.5.2012
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of DIPP . The case is re-listed for 11-3-2015.

Case No M-152 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/s Umang Pharmatech (P) Ltd, Mumbai F.No. 01/83/50/1324/AM09/DES-IV RLA : 03/95/040/0791/AM09 Lic No. 0310508546 dated 20.2.2009
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The Committee considered the case as per agenda and Committee decided to reject the case as the content percentage of import item not mentioned in the bill of entry.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-153(1) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/835/AM13/DES-IV RLA F.No. 05/23/040/362/AM13 Lic.No.0510340739 Dated 13.12.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid

Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 47/83 dated 20.02.2013, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(2) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/840/AM14/DES-IV RLA F.No. 05/23/040/406/AM14 Lic.No.0510375149 Dated 2.1.2014
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 50/83 dated 26.03.2014, as under:-

Import Item No.1

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(3) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/740/AM14/DES-IV RLA F.No. 05/23/040/349/AM14 Lic.No.0510373486 Dated 13.12.2013
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 49/83 dated 12.03.2014, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(4) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/435/AM14/DES-IV RLA F.No. 05/23/040/184/AM14 Lic.No.0510361749 Dated 13.12.2013
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem. Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item No.1 "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 42/83 dated 15.01.2014, as under:-

Import Item No.1

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(5) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/241/AM14/DES-IV RLA F.No. 05/23/040/83/AM14 Lic.No.0510356350 Dated 5.6.2013
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem. Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 23/83 dated 04.09.2013, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(6) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/242/AM14/DES-IV RLA F.No. 05/23/040/104/AM14 Lic.No.0510357871 Dated 21.06.2013
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem. Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 23/83 dated 4.09.2013, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(7) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/480/AM12/DES-IV RLA F.No. 17/24/040/23/AM12 Lic.No.1710004379 Dated 19.07.2011
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem. Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 1/83 dated 4.04.2012, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(8) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/554/AM14/DES-IV RLA F.No. 05/23/040/279/AM14 Lic.No.0510367862 Dated 8.10.2013
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem. Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid

Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 40/83 dated 1.01.2014, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153(9) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Intech Pharma (P) Ltd. 1) F.No.01/83/50/395/AM13/DES-IV RLA F.No. 17/24/040/112/AM12 Lic.No.1710004874 Dated 15.03.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem. Division) vide their U.O.No.C-14010/133/2011-Chem.II dated 5.11.2014, Committee decided to enhance the quantity of import item "Liquid Bromine" for export of "Methyl Bromide 98%+2% Chloropicrin" without any other change in the decision taken by NC in its Meeting No. 22/83 dated 29.08.2012, as under:-

Import Item

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-154 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/s Baroda Textile Effects Pvt. Limited, Baroda F.No. 01/83/50/764/AM12/DES-IV/Pt. RLA 34//24/040/202/AM12 Lic No. 3410032681 dated 22.12.2011
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Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 11.3.2015.

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Case No M-155 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Chemocid Impex Pvt. Limited F.No. 01/83/50/735/AM12/DES-IV RLA No. 03/94/40/656/AM12 License No. 0310662542 dated 31.10.2011
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Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, C&PC (Chemicals). Re-listed for 11.3.2015

Case No M-156 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Servo Platichem (P) Ltd, F.No.01/83/50/562/AM11/DES-IV RA F.No. 02/24/040/0125/AM11 Lic. No. 0210149640 dated 26/10/2010
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The Committee considered the case as per agenda. The Committee decided to defer the case stating that the composition has to be indicated in the shipping bill as the firm has indicated the same in their application. The case is re-listed for 11.3.2015.

Case No M-157 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s ADI Finechem Ltd, Ahmedabad F.No.01/82/50/146/AM09/DES-IV RLA F.No. 08/24/040/149/AM08/ Lic.No.0810067303 dated 21.09.2007
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. of C&PC(Chem. Div.) . The case is re-listed for 11-3-2015.

Case No M-158 NC No.16/15 Dated 21.1.2015 (held on 16.02.2015)	M/s Makwell Plasticizers (P) Ltd, 1) F.No.01/83/50/114/AM13 RLA F.No.03/95/40/1094/AM12 Lic.No. 0310689296 Dated 2.4.2012 2) F.No.01/83/50/200/AM12 RLA F.No.03/95/40/817/AM Lic. No.0310627594 dated 21.4.2011
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Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 11.3.2014.

Case No M-M-159 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Dhupar Chemicals (P) Ltd, F.No.01/83/50/859/AM12/DES-IV RLA F.No. 06/24/040/00047/AM12 Lic.No.0610024868 dated 2.2.2011
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The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 11.3.2015.

Case No M-160 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/162/242/AM13/DES-IV
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 11-3-2015.

Case No M-161 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/83/50/314/AM13/DES-IV RLA F.No. 02/24/040/0061/AM13 Lic.No.0210179269 dated 3.07.2012
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks. The case is re-listed for 11-3-2015.

Case No M-162 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/83/50/970/AM12/DES-IV RLA F.No. 02/24/040/00226/AM12 Lic.No.0210174637 dated 28.02.2012
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 11-3-2015.

Case No M-163 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/85/50/205/AM09/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0210120639 dated 4.12.2008
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks for want of comments from DC(MSME). The case is re-listed for 11-3-2015.

Case No M-164 NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Satyam Polyplast, Jaipur F.No.01/83/50/858/AM12/DES-IV RLA F.No. 13/24/40/30/AM12 Lic.No.1310037743 dated 28.11.2011
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The Committee considered the case as per agenda and Committee noted that reply from firm has been received and sent to Deptt. Of PC Div. on 12/1/2015. The case is re-listed for 11.3.2015.

Case No M-164(A) NC No.16/15 Dated 21.1.2015 (held on 16.2.2015)	M/ s Indofil Industries Ltd, Mumbai F.No.01/83/50/1682/AM08/DES-IV RLA F.No. 03/94/040/00892/AM08/ Lic.No.0310452615 dated 04.12.2007
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 11-3-2015.

Case No M-165 NC No.16/15 Dated 21.2.2015 (held on 16.2.2015)	M/ s Jay Chemicals Inds. Ltd, F.No.01/83/50/129/AM14/DES-IV RLA F.No. 08/24/040/00473/AM13 Lic.No.0810120091 dated 8.04.2013
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 11-3-2015.

Case No M-166 NC No.16/15 Dated 21.2.2015 (held on 16.2.2015)	M/ s Croda India Co. (P) Ltd, F.No.01/83/50/149/AM15/DES-IV RLA F.No. 03/94/040/01061/AM14 Lic.No.0310771920 dated 25.02.2014
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 11-3-2015.

Case No M-167 NC No.16/15 Dated 21.2.2015 (held on 16.2.2015)	M/ s Hitachi KK Manufacturing Co. Kolkata F.No.01/83/50/171/AM09/DES-IV RLA F.No. 02/24/40/311/AM08 Lic.No.0210109810 dated 04.03.2008
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 11-3-2015.

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**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 16/83-ALC1/2014 MEETING DATE : 21.01.2015 (held on 16.02.2015.)

1	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:11.03.2015
	Decision : The Case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. The case is re-listed for 11.3.2015.			

2	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:11.03.2015
	Decision : The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 11.3.2015.			

3	Case No.:3/10/83-ALC1/2014	Party Name:MERINO PANEL PRODUCTS LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00233/AM15/	RLA File :02/21/040/00012/AM13/	Lic.No/Date:0210176701 19.04.2012	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

4	Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:11.03.2015
	Decision : The Committee considered this case as per agenda and decided to defer the case for four weeks for want of information from the firm to the D/L dated 12.11.2014 issued by DIPP. The case is re-listed for 11.3.2015.			

5	Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
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HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:11.03.2015
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. The case is re-listed for 11.3.2015.

Case No.: 40/47/83-ALC1/2012	Party Name: HYDERABAD CHEMICALS LIMITED	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
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6 HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:11.03.2015
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Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014.. The case is re-listed for 11.3.2015.

Case No.: 36/5/83-ALC1/2013	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
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7 HQ File :01/83/050/00044/AM14/	RLA File :31/83/040/00128/AM13/	Lic.No/Date:3110056284 20.11.2012	Defer Date:11.03.2015
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Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014.. The case is re-listed for 11.1.2015.

Case No.: 50/47/83-ALC1/2012	Party Name: BANKIM PLAST PVT.LTD.	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Approved
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HQ File :01/83/050/00884/AM13/	RLA File :03/94/040/00803/AM13/	Lic.No/Date:0310717970 21.12.2012	Defer Date:
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/85/2007-PC.II dated 4.2.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
1. White Master Batch 1075 (Containing 74 ± 1% Titanium Dioxide, 24 ± 1% and 2% Fumed Silica)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Fumed Silica	0.7708 Kg 0.2572 Kg 0.0020 Kg
2. White Master Batch 1085 (Containing 75 ± 1% Titanium Dioxide, 25 ± 1% Fumed Silica)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules	0.7725 Kg 0.2575 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	Case No.:4/51/83-ALC1/2012	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00910/AM13/	RLA File :03/95/040/00797/AM13/	Lic.No/Date:0310719967 09.01.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014 for Central Excise Data. Reminder to firm on 14.7.2014. The case is re-listed for 11.3.2015				

10	Case No.:3/52/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:11.03.2015
Decision : D/L dated 28.2.2014 issued by Deptt. of C&PC(PC.Div). Reminder to firm was issued on 14.7.2014. The case is re-listed for 11.3.2015.				

11	Case No.:5/5/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00013/AM14/	RLA File :31/83/040/00163/AM13/	Lic.No/Date:3110057093 12.02.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

12	Case No.:47/52/83- ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.				

13	Case No.:33/5/83-ALC1/2013	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 11.3.2015				

14	Case No.:35/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310728672	Defer

:01/83/050/00136/AM14/	:03/94/040/00928/AM13/	19.03.2013	Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 11.3.2015			

15

Case No.: 33/7/83-ALC1/2013	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Approved
HQ File :01/83/050/00134/AM14/	RLA File :03/94/040/01107/AM13/	Lic.No/Date: 0310729102 21.03.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II-14010/73/2014-Ch.II dated 4.2.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Profenofos 72% EC	1 Kg	1. N-Propyl Bromide	0.279 Kg
		2.Diethyl Thiophosphoryl Chloride	0.427 Kg
		3. Ortho Chloro Phenol	0.291 Kg
		4. Bromine	0.363 kg
		5. Solvent C-IX	0.140 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 88/26/83-ALC1/2013	Party Name: ITC LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00411/AM14/	RLA File :09/24/040/00540/AM13/	Lic.No/Date: 0910055575 27.03.2013	Defer Date: 11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). E-mail issued on 21.11.2013 following by reminder dated 21.1.2014. Another reminder to be issued. The case is re-listed for 11.3.2015.			

Case No.: 13/7/83-ALC1/2013	Party Name: BILAG INDUSTRIES PVT. LTD.,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00114/AM14/	RLA File :03/94/040/00935/AM13/	Lic.No/Date: 0310730096 02.04.2013	Defer Date: 11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

18	Case No.:14/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00115/AM14/	RLA File :03/94/040/00919/AM13/	Lic.No/Date:0310730086 02.04.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

19	Case No.:15/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00116/AM14/	RLA File :03/94/040/00934/AM13/	Lic.No/Date:0310730093 02.04.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

20	Case No.:47/7/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00148/AM14/	RLA File :34/24/040/00316/AM13/	Lic.No/Date:3410036586 05.04.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

21	Case No.:51/2/83-ALC1/2014	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00976/AM14/	RLA File :05/23/040/00007/AM14/	Lic.No/Date:0510351079 09.04.2013	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 11.3.2015.				

22	Case No.:3/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to RA, Goa issued on 28.10.2014. The case is re-listed for 11.3.2015.				

23	Case No.:24/21/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00310/AM14/	RLA File :09/24/040/00014/AM14/	Lic.No/Date:0910055852 23.04.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to firm on 6.9.2013. Reminder was issued on 22.1.2014 and final reminder was issued on 11.7.2014.				

The case is re-listed for 11.3.2015.

Case No.:17/17/83-ALC1/2013	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:11.03.2015
24 Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 11.3.2015.			

Case No.:53/17/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:11.03.2015
25 Decision :The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L reminder dated 11.7.2014. The Committee decided to defer consideration of the case for four weeks. The case is re-listed for 11.3.2015.			

Case No.:51/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00224/AM14/	RLA File :08/24/040/00018/AM14/	Lic.No/Date:0810120614 30.04.2013	Defer Date:11.03.2015
26 Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 11.3.2015.			

Case No.:127/26/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00450/AM14/	RLA File :06/24/040/00002/AM14/	Lic.No/Date:0610031752 30.04.2013	Defer Date:11.03.2015
27 Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 11.3.2015.			

Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:11.03.2015
28 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter was issued for hard copy on 17.4.2014 and 11.7.2014. Reminder			

to RA issued by E-mail issued on 28.10.2014. The case is re-listed for 11.3.2015

29	Case No.: 46/17/83-ALC1/2013	Party Name: ASIATIC INDUSTRIES	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00219/AM14/	RLA File :08/24/040/00041/AM14/	Lic.No/Date: 0810120821 07.05.2013	Defer Date: 11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.			

30	Case No.: 28/17/83-ALC1/2013	Party Name: CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00201/AM14/	RLA File :34/24/040/00012/AM14/	Lic.No/Date: 3410036839 10.05.2013	Defer Date: 11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(PC. Div). Deptt. of C&PC(PC. Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.			

Case No.: 47/17/83-ALC1/2013	Party Name: MARUTI MULTICHEM PVT. LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Approved
HQ File :01/83/050/00220/AM14/	RLA File :08/24/040/00048/AM14/	Lic.No/Date: 0810121118 15.05.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Committee decided to approve the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14011/16/2014-Ch.II dated 30.12.2014, as under :-

"The main raw materials used in the manufacture of reactive orange H2R (orange 13) are as follows:-

- (i) N-Methyl J-acid
- (ii) Sulpho Tobias acid
- (iii) Cyanuric Chloride

Without N-Methyl J-acid the end product reactive orange H2R(orange 13) cannot be product. The raw material N-methyl J-acid is not available and not being offered in the international market. Therefore, import of this product is ruled out. However, the product n-methyl j-acid is manufactured from j-acid and this raw material is available in international market and can be imported. Therefore, the applicant firm has opted to import j-acid so as to enable them to produce n-methyl j-acid out of it. The input output norms of the intermediate product n-methyl j-acid is already fixed under SION S.No.A-728 and the requirement is given as under:

Export Item	Qty.	Import Item	Qty.
N-Methyl J Acid	1 Kg	J-Acid	1.200 kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE.

Case No.:92/17/83- ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date:0310734662 16.05.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.			

33	Case No.:45/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00218/AM14/	RLA File :08/24/040/00062/AM14/	Lic.No/Date:0810121195 17.05.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.			

Case No.:23/17/83-ALC1/2013	Party Name:MAHAK DYE/CHEM INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:11.03.2015

34 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 11.3.2015.

Case No.: 27/17/83-ALC1/2013	Party Name: MARUTI MULTICHEM PVT. LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date: 0810121378 24.05.2013	Defer Date: 11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 11.3.2015.			

Case No.:24/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00347/AM14/	RLA File :03/94/040/00167/AM14/	Lic.No/Date:0310736146 30.05.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments.			

furnished by TA . The case is re-listed for 11.3.2015.

37	Case No.:25/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00348/AM14/	RLA File :03/94/040/00169/AM14/	Lic.No/Date:0310736144 30.05.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.				

38	Case No.:20/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00343/AM14/	RLA File :03/94/040/00170/AM14/	Lic.No/Date:0310736370 03.06.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.				

39	Case No.:65/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00388/AM14/	RLA File :31/83/040/00033/AM14/	Lic.No/Date:3110058596 03.06.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 11.3.2015.				

40	Case No.:63/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00386/AM14/	RLA File :31/83/040/00018/AM14/	Lic.No/Date:3110058683 10.06.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 11.3.2015.				

41	Case No.:25/30/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00487/AM14/	RLA File :03/94/040/00216/AM14/	Lic.No/Date:0310737259 11.06.2013	Defer Date:11.03.2015
Decision : Committee considered the case as per agenda and decided to forward the application to DIPP, as the case is pertained to DIPP. Re-listed for 11.3.2015.				

42	Case No.:26/30/83-ALC1/2013	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2014	Status:Case Deferred
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		21.01.2015	
HQ File :01/83/050/00488/AM14/	RLA File :03/94/040/00241/AM14/	Lic.No/Date:0310738027 18.06.2013	Defer Date:11.03.2015
Decision : DL dated 31.12.2013 followed by reminder dated 24.3.2014 were issued by DIPP. Firm was again reminded by DGFT for furnishing the reply of DL issued by DIPP on 11.7.2014. The case is re-listed for 11.3.2015.			

43	Case No.: 12/21/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00298/AM14/	RLA File :08/24/040/00107/AM14/	Lic.No/Date:0810122299 27.06.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.				

44	Case No.: 74/26/83-ALC1/2013	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00397/AM14/	RLA File :08/24/040/00125/AM14/	Lic.No/Date:0810122412 01.07.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to the firm on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 11.3.2015				

45	Case No.: 13/21/83-ALC1/2013	Party Name: ATLANTIC CARE CHEMICALS	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00299/AM14/	RLA File :10/24/040/00021/AM14/	Lic.No/Date:1010053953 02.07.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer the case for four weeks for want of information to the DL dated 17.10.2013 issued by DBT. The case is re-listed for 11.3.2015.				

46	Case No.: 71/26/83-ALC1/2013	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00394/AM14/	RLA File :08/24/040/00098/AM14/	Lic.No/Date:0810122586 05.07.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 11.3.2015.				

47	Case No.: 38/30/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0810122603	Defer

:01/83/050/00500/AM14/	:08/24/040/00136/AM14/	08.07.2013	Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div.). Reminder to TA, Chem Div. issued on 11.7.2014. Re-listed for 11.3.2015.			

48	Case No.: 39/30/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00501/AM14/	RLA File :08/24/040/00137/AM14/	Lic.No/Date:0810122602 08.07.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

49	Case No.: 2/19/83-ALC1/2013	Party Name: PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00281/AM14/	RLA File :03/95/040/00198/AM14/	Lic.No/Date:0310741056 10.07.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 11.3.2015.				

50	Case No.: 27/26/83-ALC1/2013	Party Name: KIM CHEMICALS LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00350/AM14/	RLA File :03/94/040/00303/AM14/	Lic.No/Date:0310741761 17.07.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 3.5.2014 but hard copy not received from RA, Mumbai. Letter issued to RA for hard copy of application on 11.7.2014. The case is re-listed for 11.3.2015.				

51	Case No.: 2/20/83-ALC1/2013	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.				

52	Case No.: 64/30/83-ALC1/2013	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00526/AM14/	RLA File :34/24/040/00072/AM14/	Lic.No/Date:3410037492 25.07.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015				

53	Case No.:4/19/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date:0910056980 01.08.2013	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm on 22.1.2014 and has been reminded on 17.4.2014. Final reminder was issued on 11.7.2014. The case is re-listed for 11.3.2015.			

54	Case No.:111/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
	HQ File :01/83/050/00434/AM14/	RLA File :08/24/040/00196/AM14/	Lic.No/Date:0810123502 05.08.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II-14011/18/2014-Ch.II dated 29.1.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Orange 2 RL (dye content 59%)	1 Kg	1. Vinyl Sulphone Ester 2. Cyanuric Chloride 3. Sulpho Tobias Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bicarbonate 7. Caustic Soda 8. Soda Ash	0.176 Kg 0.105 Kg 0.182 Kg 0.143 Kg 0.041 Kg 0.103 Kg 0.430 Kg 0.067 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:98/26/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:11.03.2015
	Decision : DL dated 26.11.2013 was issued to firm by Deptt. of C&PC(PC.Div). Reminder dated 14.7.2014 has been issued by DGFT to firm for furnishing the reply of the DL issued by Deptt. of C&PC(PC Div). The case is re-listed for 11.3.2015.			

56	Case No.:46/26/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date:0310744875 12.08.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-			

listed for 11.3.2015.

Case No.:107/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00430/AM14/	RLA File :08/24/040/00166/AM14/	Lic.No/Date:0810123843 14.08.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 11.2.2015. The case is re-listed for 11.3.2015.			

Case No.:99/26/83-ALC1/2013	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/	Lic.No/Date:0810123892 16.08.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 11.3.2015.			

Case No.:6/28/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00458/AM14/	RLA File :08/24/040/00235/AM14/	Lic.No/Date:0810124125 26.08.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II-14011/18/2014-Ch.II dated 29.1.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Orange 2 RL (dye content 59%)	1 Kg	1. Vinyl Sulphone Ester 2. Cyanuric Chloride 3. Sulpho Tobias Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bicarbonate 7. Caustic Soda 8. Soda Ash	0.176 Kg 0.105 Kg 0.182 Kg 0.143 Kg 0.041 Kg 0.103 Kg 0.430 Kg 0.067 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:43/30/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
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HQ File :01/83/050/00505/AM14/	RLA File :30/24/040/00023/AM14/	Lic.No/Date:3010096547 03.09.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.			

Case No.: 62/30/83-ALC1/2013	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00524/AM14/	RLA File :34/24/040/00082/AM14/	Lic.No/Date:3410037818 04.09.2013	Defer Date:11.03.2015
Decision : DL dated 21.11.2013 was issued by Deptt. of C&PC(Chem.Div). Reminder issued by DGFT on 24.1.2014 to firm to furnish the DL reply and final reminder was issued on 14.7.2014. The case is re-listed for 11.3.2015.			

Case No.: 7/30/83-ALC1/2013	Party Name: DYNAMIC INDUSTRIES LIMITED,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00469/AM14/	RLA File :08/24/040/00247/AM14/	Lic.No/Date:0810124522 05.09.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 14.7.2014. The case is re-listed for 11.3.2015.			

Case No.: 60/34/83-ALC1/2013	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00595/AM14/	RLA File :03/94/040/00484/AM14/	Lic.No/Date:0310748782 06.09.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.			

Case No.: 4/30/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00466/AM14/	RLA File :08/24/040/00243/AM14/	Lic.No/Date:0810124575 10.09.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. Re-listed for 11.3.2015.			

Case No.: 46/30/83-ALC1/2013	Party Name: EMAMI BIOTECH LIMITED,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The firm vide letter dated 25.7.2014 has requested to allow some time to give reply to the DL issued by DC(MSME).			

The Committee decided to defer consideration of the case for four weeks. The case re-listed for 11.3.2015.

66	Case No.:8/30/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00470/AM14/	RLA File :08/24/040/00262/AM14/	Lic.No/Date:0810124724 12.09.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 11.3.2015.			

67	Case No.:63/34/83-ALC1/2013	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00598/AM14/	RLA File :03/94/040/00513/AM14/	Lic.No/Date:0310749470 13.09.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 11.3.2015.			

68	Case No.:1/33/83-ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00533/AM14/	RLA File :32/24/040/00008/AM14/	Lic.No/Date:3210067446 18.09.2013	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 18.11.2014. Deptt of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 11.3.2015			

69	Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.			

70	Case No.:31/34/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00566/AM14/	RLA File :05/23/040/00162/AM14/	Lic.No/Date:0510366375 20.09.2013	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 11.2.2015. Deptt of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 11.3.2015			

71	Case No.:13/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00548/AM14/	RLA File :08/24/040/00223/AM14/	Lic.No/Date:0810125172 27.09.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

72	Case No.:2/34/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00537/AM14/	RLA File :08/24/040/00287/AM14/	Lic.No/Date:0810125252 30.09.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

73	Case No.:7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

74	Case No.:6/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00541/AM14/	RLA File :08/24/040/00274/AM14/	Lic.No/Date:0810125294 03.10.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

75	Case No.:65/34/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00600/AM14/	RLA File :34/24/040/00161/AM14/	Lic.No/Date:3410038103 03.10.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

76	Case No.:1/34/83-ALC1/2013	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810125589	Defer

:01/83/050/00536/AM14/	:08/24/040/00299/AM14/	11.10.2013	Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.			

77	Case No.:1/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00463/AM14/	RLA File :08/24/040/00277/AM14/	Lic.No/Date:0810125597 14.10.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 11.3.2015.				

78	Case No.:2/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00464/AM14/	RLA File :08/24/040/00278/AM14/	Lic.No/Date:0810125598 14.10.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 11.3.2015.				

79	Case No.:4/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00539/AM14/	RLA File :08/24/040/00312/AM14/	Lic.No/Date:0810125595 14.10.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

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Case No.:7/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00542/AM14/	RLA File :08/24/040/00310/AM14/	Lic.No/Date:0810125593 14.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II-14011/18/2014-Ch.II dated 2.2.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Black CHC (Dye Content 67%)	1 Kg	1. H Acid 2. Vinyl Sulphone Ester 3. Meta Phenylene Diamine-4-Sulphonic Acid 4. Sodium Nitrite 5. Caustic Soda	0.162 Kg 0.225 Kg 0.019 Kg 0.096 Kg 0.272 Kg

		6. Soda Ash	0.014 Kg
		7. Sodium Bicarbonate	0.235 Kg
		8. J Acid	0.019 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.: 9/34/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00544/AM14/	RLA File :08/24/040/00298/AM14/	Lic.No/Date:0810125615 14.10.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

82	Case No.: 10/34/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00545/AM14/	RLA File :08/24/040/00297/AM14/	Lic.No/Date:0810125614 14.10.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

83	Case No.: 11/34/83-ALC1/2013	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00546/AM14/	RLA File :08/24/040/00241/AM14/	Lic.No/Date:0810125596 14.10.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

84	Case No.: 14/34/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00549/AM14/	RLA File :08/24/040/00311/AM14/	Lic.No/Date:0810125594 14.10.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.			

85	Case No.: 12/34/83-ALC1/2013	Party Name: MAHAK DYE CHEM INDUSTRIES	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter was sent/issued on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 11.3.2015.			

86	Case No.:33/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00675/AM14/	RLA File :03/94/040/00648/AM14/	Lic.No/Date:0310755086 23.10.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.				

87	Case No.:7/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00649/AM14/	RLA File :03/95/040/00532/AM14/	Lic.No/Date:0310756115 30.10.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

88	Case No.:5/36/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.				

89	Case No.:34/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00676/AM14/	RLA File :03/94/040/00690/AM14/	Lic.No/Date:0310756682 01.11.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.				

90	Case No.:4/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00820/AM14/	RLA File :03/94/040/00671/AM14/	Lic.No/Date:0310757206 07.11.2013	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued for CE Data on 17.4.2014. Reminder issued on 11.7.2014. The case is re-listed for 11.3.2015.				

91	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0710099790	Defer

:01/83/050/00019/AM15/	:07/24/040/00279/AM14/	20.11.2013	Date:11.03.2015
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Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.

92	Case No.:1/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date:0810126609 22.11.2013	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 11.3.2015

93	Case No.:2/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00617/AM14/	RLA File :08/24/040/00360/AM14/	Lic.No/Date:0810126610 22.11.2013	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 11.3.2015

94	Case No.:3/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00625/AM14/	RLA File :08/24/040/00379/AM14/	Lic.No/Date:0810126837 03.12.2013	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.

95	Case No.:42/2/83-ALC1/2014	Party Name:GALAXY IMPEX (INDIA)	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00967/AM14/	RLA File :13/24/040/00039/AM14/	Lic.No/Date:1310045266 03.12.2013	Defer Date:11.02.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.2.2015.

96	Case No.:6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.

97	Case No.:32/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00848/AM14/	RLA File :34/24/040/00174/AM14/	Lic.No/Date:3410038658 09.12.2013	Defer Date:11.03.2015
Decision :Comments awaited from DC(MSME). Re-listed for 11.3.2015.				

98

Case No.:20/47/83-ALC1/2013	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00836/AM14/	RLA File :03/95/040/00721/AM14/	Lic.No/Date:0310761162 10.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/12/2012-PC.II dated 2.1.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Anionic Polymer Solution – Sarasol 1101 (Solid Content 19 ± 1%)	1 Kg	Acrylamide based Anionic Polymer Solution – Flolux – DTP (Solid Content 19 ± 2%)	0.950 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:2/39/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00637/AM14/	RLA File :31/83/040/00101/AM14/	Lic.No/Date:3110061566 16.12.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.				

100	Case No.:30/47/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00846/AM14/	RLA File :34/24/040/00229/AM14/	Lic.No/Date:3410038735 17.12.2013	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.				

101	Case No.:28/47/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00844/AM14/	RLA File :05/23/040/00388/AM14/	Lic.No/Date:0510373934 18.12.2013	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div), Department of C&PC(PC Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 11.3.2015.

Case No.: 27/47/83-ALC1/2013	Party Name: DR AYKAN CHEMICALS PVT LTD	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Approved
HQ File :01/83/050/00843/AM14/	RLA File :05/23/040/00378/AM14/	Lic.No/Date: 0510374100 19.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of Bio-Technology vide their U.O.No. BT/IL/05/369/2012-PID dated 24.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
1. Enzyme Ultrawash APD-132	1 Kg	Ecoston HPP5000	0.15 Kg
2. Enzyme Ultra Biopolish NTR-190	1 Kg	Biotouch OSB7	0.2 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 53/47/83-ALC1/2013	Party Name: SHOBIKAA IMPEX,	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Approved
HQ File :01/83/050/00869/AM14/	RLA File :32/24/040/00018/AM14/	Lic.No/Date: 3210071223 23.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/7/2012-PC.II dated 1.1.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Additive Master Batch SDI (Containing 85 + 1% LLDPE and 15 + 1% Alphacypermethrin)	1 Kg	1. LLDPE Granules 2. Alphacypermethrin Technical	0.8755 Kg 0.1545 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103

Case No.: 5/12/83-ALC1/2014	Party Name: BASE METAL CHEMICALS	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
HQ File :01/83/050/00404/AM15/	RLA File :34/21/040/00291/AM14/	Lic.No/Date: 3410038795 23.12.2013	Defer Date: 11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of			

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HBP (2009-2014). The case is re-listed for 11.3.2015.

105	Case No.:29/47/83-ALC1/2013	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00845/AM14/	RLA File :05/23/040/00399/AM14/	Lic.No/Date:0510374431 24.12.2013	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

106	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:11.03.2015
	Decision : DL issued by DIPP on 20.05.2014 and reminder dated 11.07.2014 and 13.10.2014. Re-listed for 11.3.2015.			

107

Case No.:40/47/83-ALC1/2013	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00856/AM14/	RLA File :03/95/040/00592/AM14/	Lic.No/Date:0310763563 27.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/2/2013-PC.II dated 4.2.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polymer of Sulphurous Acid Sodium Salt, Formaldehyde and 2-Propanone	1 Kg	1. Methanol 2. Acetone 3. Sodium Sulphite	0.498 Kg 0.510 Kg 0.261 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:5/48/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00874/AM14/	RLA File :08/24/040/00399/AM14/	Lic.No/Date:0810127478 27.12.2013	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.			

109	Case No.:1/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2014	Status:Case Deferred
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			21.01.2015	
HQ File :01/83/050/00106/AM15/	RLA File :09/24/040/00462/AM14/	Lic.No/Date:0910058746 27.12.2013	Defer Date:11.03.2015	
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

110	Case No.: 5/49/83-ALC1/2013	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

111	Case No.: 61/2/83-ALC1/2014	Party Name: BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00018/AM15/	RLA File :07/24/040/00330/AM14/	Lic.No/Date:0710101058 02.01.2014	Defer Date:11.03.2015
Decision : D/L dated 31.07.2014 followed by reminder dated 13.10.2014 issued by DIPP. The case is re-listed for 11.3.2015.				

112

Case No.:49/2/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00974/AM14/	RLA File :08/24/040/00438/AM14/	Lic.No/Date:0810127882 09.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II-14011/16/2014-Ch.II dated 30.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive orange H2R (Orange 13)	1 Kg	1. J Acid 2. Sulpho Tobias 3. Cyanuric Chloride	0.227 Kg 0.227 kg 0.119 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.: 45/2/83-ALC1/2014	Party Name: EVERPLUS PLASTICS PVT. LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00970/AM14/	RLA File :08/24/040/00406/AM14/	Lic.No/Date:0810127959 10.01.2014	Defer Date:11.03.2015
Decision : DL dated 6.8.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 11.3.2015.				

114	Case No.: 5/4/83-ALC1/2014	Party Name: PLASTO	Meet No/Date: 16/83-	Status: Case
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	POLYCHEM INDUSTRIES,	ALC1/2014 21.01.2015	Deferred
HQ File :01/83/050/00110/AM15/	RLA File :07/24/040/00354/AM14/	Lic.No/Date:0710101248 10.01.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

115	Case No.:41/2/83-ALC1/2014	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00966/AM14/	RLA File :08/24/040/00445/AM14/	Lic.No/Date:0810127966 13.01.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

116	Case No.:4/4/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00109/AM15/	RLA File :02/24/040/00166/AM14/	Lic.No/Date:0210198964 17.01.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

117

Case No.:9/48/83-ALC1/2013	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00878/AM14/	RLA File :03/95/040/00835/AM14/	Lic.No/Date:0310766868 20.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/39/2014-PC.II dated 4.2.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Mixed Glycol (MEG / DEG)	1 MT	1.Crude Glycol (MEG/DEG content 60 ± 5%) 2. HDPE Granules 3. Kraft paper (200 gsm ± 10%)	1.75 MT As per packing policy - do -

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118	Case No.:59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:11.02.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.2.2015.			

119	Case No.:6/2/83-ALC1/2014	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:11.02.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2014 issued by Deptt. of C&PC(PC Div). Re-listed for 11.2.2015.			

120	Case No.:60/2/83-ALC1/2014	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00985/AM14/	RLA File :34/24/040/00219/AM14/	Lic.No/Date:3410039081 23.01.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

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Case No.:9/2/83-ALC1/2014	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00009/AM15/	RLA File :03/94/040/00742/AM13/	Lic.No/Date:0310768716 31.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/572010-PC.II dated 2.1.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
New Vaseline Original Pure Skin Jelly	1 Kg	Yellow Petroleum jelly (Rajell YP21AJ6)	1.01 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122	Case No.:56/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

123.	Case No.:36/2/83-ALC1/2014	Party Name:LA-DE MURE	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00961/AM14/	RLA File :05/23/040/00469/AM14/	Lic.No/Date:0510379099 12.02.2014	Defer Date:11.02.2015
Decision : Comments awaited from DC(MSME). Re-listed for 11.2.2015.				

124.	Case No.:47/8/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00183/AM15/	RLA File :03/94/040/01031/AM14/	Lic.No/Date:0310770394 14.02.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.				

125.	Case No.:69/8/83-ALC1/2014	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00205/AM15/	RLA File :03/94/040/01029/AM14/	Lic.No/Date:0310770353 14.02.2014	Defer Date:11.03.2015
Decision : D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 11.3.2015.				

126.	Case No.:32/2/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00957/AM14/	RLA File :08/24/040/00491/AM14/	Lic.No/Date:0810128983 18.02.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 11.3.2015.				

127.	Case No.:31/2/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date:1010056981 18.02.2014	Defer Date:11.03.2015
Decision : D/L dated 17.10.2014 issued by DBT. Reminder to be issued. Re-listed for 11.3.2015.				

128.	Case No.:30/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00955/AM14/	RLA File :08/24/040/00525/AM14/	Lic.No/Date:0810129078 21.02.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

129	Case No.:8/8/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00144/AM15/	RLA File :03/94/040/01032/AM14/	Lic.No/Date:0310771319 21.02.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

130	Case No.:81/8/83-ALC1/2014	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00217/AM15/	RLA File :03/94/040/01048/AM14/	Lic.No/Date:0310773124 05.03.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda. The Committee noted that application transferred to PC Division. U.O. issued on 24.2.2015. The case re-listed for 11.3.2015.			

131	Case No.:42/8/83-ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00178/AM15/	RLA File :08/24/040/00543/AM14/	Lic.No/Date:0810129434 06.03.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015			

132	Case No.:65/8/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00201/AM15/	RLA File :15/24/040/00014/AM14/	Lic.No/Date:1510021432 07.03.2014	Defer Date:11.03.2015
	Decision : D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder on 26.2.2015 issued by this office . The case is re-listed for 11.3.2015.			

133	Case No.:21/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM15/	RLA File :08/24/040/00549/AM14/	Lic.No/Date:0810129473 10.03.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

134	Case No.:74/8/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00210/AM15/	RLA File :03/95/040/00963/AM14/	Lic.No/Date:0310773678 10.03.2014	Defer Date:11.03.2015
	Decision : D/L dated 13.10.2014 issued by DIPP. Reminder on 26.2.2015 issued by this office. The case is re-listed for 11.3.2015.			

141	Case No.:68/8/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00204/AM15/	RLA File :03/95/040/01011/AM14/	Lic.No/Date:0310774612 14.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

142	Case No.:14/8/83-ALC1/2014	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00150/AM15/	RLA File :03/94/040/00946/AM14/	Lic.No/Date:0310774815 18.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

143	Case No.:1/10/83-ALC1/2014	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00231/AM15/	RLA File :03/95/040/01005/AM14/	Lic.No/Date:0310774741 18.03.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 17.12.2014. The case is re-listed for 11.3.2015.				

144	Case No.:40/8/83-ALC1/2014	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00176/AM15/	RLA File :08/24/040/00563/AM14/	Lic.No/Date:0810129823 20.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

145	Case No.:7/8/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00143/AM15/	RLA File :34/24/040/00312/AM14/	Lic.No/Date:3410039637 24.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

146	Case No.:51/8/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00187/AM15/	RLA File :03/94/040/01064/AM14/	Lic.No/Date:0310775539 24.03.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 11.3.2015.				

147	Case No.:64/8/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:16/83-ALC1/2014	Status:Case Deferred
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		21.01.2015	
HQ File :01/83/050/00200/AM15/	RLA File :08/24/040/00571/AM14/	Lic.No/Date:0810129933 24.03.2014	Defer Date:11.08.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.8.2015.			

148	Case No.:6/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00142/AM15/	RLA File :08/24/040/00575/AM14/	Lic.No/Date:0810130057 26.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

149	Case No.:62/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00198/AM15/	RLA File :08/24/040/00573/AM14/	Lic.No/Date:0810130058 26.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

150	Case No.:63/8/83-ALC1/2014	Party Name:PREM INDUSTRIES	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00199/AM15/	RLA File :05/24/040/00475/AM14/	Lic.No/Date:0510382789 26.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

151	Case No.:36/8/83-ALC1/2014	Party Name:UPL LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00172/AM15/	RLA File :03/95/040/00939/AM14/	Lic.No/Date:0310776173 27.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

152	Case No.:57/10/83- ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00287/AM15/	RLA File :03/94/040/01161/AM14/	Lic.No/Date:0310776071 27.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

153	Case No.:16/8/83-ALC1/2014	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00152/AM15/	RLA File :05/23/040/00539/AM14/	Lic.No/Date:0510383028 28.03.2014	Defer Date:11.03.2015

Decision :Comments awaited from DIPP. The case is re-listed for 11.3.2015.

154	Case No.:28/8/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00164/AM15/	RLA File :02/24/040/00228/AM14/	Lic.No/Date:0210201738 28.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. The case is re-listed for 11.3.2015.				

155	Case No.:89/8/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00225/AM15/	RLA File :31/83/040/00245/AM14/	Lic.No/Date:3110063308 28.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. The case is re-listed for 11.3.2015.				

156	Case No.:66/10/83-ALC1/2014	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00296/AM15/	RLA File :03/94/040/01188/AM14/	Lic.No/Date:0310776395 28.03.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to DIPP on 11.2.2015. DIPP was asked to expedite their comments. The case is re-listed for 11.3.2015.				

157	Case No.:67/10/83-ALC1/2014	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00297/AM15/	RLA File :03/94/040/01187/AM14/	Lic.No/Date:0310776392 28.03.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to DIPP on 11.2.2015. DIPP was asked to expedite their comments. The case is re-listed for 11.3.2015.				

158	Case No.:29/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00165/AM15/	RLA File :08/24/040/00495/AM14/	Lic.No/Date:0810130139 31.03.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

159	Case No.:33/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310776584	Defer

:01/83/050/00169/AM15/	:03/95/040/00123/AM14/	01.04.2014	Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.			

160	Case No.: 34/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00170/AM15/	RLA File :03/95/040/00933/AM14/	Lic.No/Date:0310776563 01.04.2014	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

161	Case No.: 46/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00182/AM15/	RLA File :08/24/040/00585/AM14/	Lic.No/Date:0810130207 01.04.2014	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

162	Case No.: 52/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00188/AM15/	RLA File :03/95/040/00886/AM14/	Lic.No/Date:0310776574 01.04.2014	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

163	Case No.: 59/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00195/AM15/	RLA File :08/24/040/00587/AM14/	Lic.No/Date:0810130208 01.04.2014	Defer Date:11.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

164	Case No.: 73/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00209/AM15/	RLA File :03/95/040/00875/AM14/	Lic.No/Date:0310776591 01.04.2014	Defer Date:11.03.2015
Decision :DL dated 27.8.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder on 26.2.2016 issued by this office. The case is re-listed for 11.3.2015.				

165	Case No.: 84/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
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HQ File :01/83/050/00220/AM15/	RLA File :33/24/040/00018/AM14/	Lic.No/Date:3310029392 01.04.2014	Defer Date:11.03.2015
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Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

166	Case No.:3/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00108/AM15/	RLA File :09/24/040/00679/AM14/	Lic.No/Date:0910059708 03.04.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

167	Case No.:1/6/83-ALC1/2014	Party Name:DEE DEE LABEL	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00135/AM15/	RLA File :03/94/040/01194/AM14/	Lic.No/Date:0310776882 03.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from DIPP. The case is re-listed for 11.3.2015.

168	Case No.:62/10/83-ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00292/AM15/	RLA File :03/95/040/01062/AM14/	Lic.No/Date:0310776876 03.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from DIPP. The case is re-listed for 11.3.2015.

169	Case No.:32/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00168/AM15/	RLA File :08/24/040/00004/AM15/	Lic.No/Date:0810130417 07.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

170	Case No.:78/8/83-ALC1/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00214/AM15/	RLA File :02/24/040/00226/AM14/	Lic.No/Date:0210202206 07.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

171	Case No.:50/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310777359	Defer

:01/83/050/00280/AM15/	:03/95/040/00931/AM14/	07.04.2014	Date:11.03.2015
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Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

172	Case No.:52/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00282/AM15/	RLA File :03/95/040/00932/AM14/	Lic.No/Date:0310777364 07.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

173	Case No.:61/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00291/AM15/	RLA File :03/95/040/00874/AM14/	Lic.No/Date:0310777357 07.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

174	Case No.:63/10/83-ALC1/2014	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00293/AM15/	RLA File :03/95/040/01056/AM14/	Lic.No/Date:0310777552 08.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

175	Case No.:64/10/83-ALC1/2014	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00294/AM15/	RLA File :03/95/040/01057/AM14/	Lic.No/Date:0310777548 08.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

176	Case No.:65/2/83-ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00022/AM15/	RLA File :03/94/040/01097/AM14/	Lic.No/Date:0310777657 09.04.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2014. The case is re-listed for 11.3.2015.

177	Case No.:49/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
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HQ File :01/83/050/00279/AM15/	RLA File :03/95/040/00013/AM15/	Lic.No/Date:0310778052 11.04.2014	Defer Date:11.03.2015
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Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.

178	Case No.:68/10/83- ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00298/AM15/	RLA File :03/95/040/01029/AM14/	Lic.No/Date:0310778072 11.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 11.3.2015.				

179	Case No.:17/10/83- ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00247/AM15/	RLA File :05/23/040/00006/AM15/	Lic.No/Date:0510384020 15.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.03.2015..				

180	Case No.:16/10/83- ALC1/2014	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00246/AM15/	RLA File :05/23/040/00003/AM15/	Lic.No/Date:0510384201 16.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. Re-listed for 11.03.2015.				

181	Case No.:55/10/83- ALC1/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00285/AM15/	RLA File :03/95/040/00027/AM15/	Lic.No/Date:0310778489 16.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.03.2015.				

182	Case No.:72/10/83- ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00302/AM15/	RLA File :09/24/040/00010/AM15/	Lic.No/Date:0910059759 16.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. The case is re-listed for 11.03.2015.				

183	Case No.:73/10/83- ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00303/AM15/	RLA File :09/24/040/00663/AM14/	Lic.No/Date:0910059758 16.04.2014	Defer Date:11.03.2015

Decision :Comments awaited from DIPP. The case is re-listed for 11.3.2015

184	Case No.:79/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00215/AM15/	RLA File :08/24/040/00005/AM15/	Lic.No/Date:0810130715 21.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.				

185	Case No.:22/10/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00252/AM15/	RLA File :05/24/040/00001/AM15/	Lic.No/Date:0510384472 21.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. The case is re-listed for 11.3.2015.				

186	Case No.:11/4/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00116/AM15/	RLA File :15/24/040/00001/AM15/	Lic.No/Date:1510021718 22.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 11.3.2015.				

187	Case No.:86/8/83-ALC1/2014	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00222/AM15/	RLA File :50/24/040/00014/AM14/	Lic.No/Date:5010002065 22.04.2014	Defer Date:11.03.2015
Decision : D/L dated 8.9.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder issued by this office on 2/3/2015. The case is re-listed for 11.3.2015.				

188	Case No.:20/10/83-ALC1/2014	Party Name:SGM PAPER PRODUCTS	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00250/AM15/	RLA File :05/24/040/00018/AM15/	Lic.No/Date:0510384577 22.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from DIPP. The case is re-listed for 11.3.2015.				

189	Case No.:40/10/83-ALC1/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
	HQ File :01/83/050/00270/AM15/	RLA File :03/95/040/00012/AM15/	Lic.No/Date:0310779441 25.04.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of Petroleum and Natural Gas vide their U.O.No.P-19011/10/2014-				

Sup dated 30.1.2014, the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Motor Spirit (MS)	1 MT	Vacuum Gas Oil (VGO)	1.11 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

190	Case No.: 77/10/83-ALC1/2014	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00307/AM15/	RLA File :09/24/040/00565/AM14/	Lic.No/Date: 0910059868 25.04.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 11.3.2015.			

191	Case No.: 30/8/83-ALC1/2014	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00166/AM15/	RLA File :15/24/040/00002/AM15/	Lic.No/Date: 1510021758 28.04.2014	Defer Date:11.03.2015
	Decision : D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder issued by this office on 2.3.2015. The case is re-listed for 11.3.2015.			

192	Case No.: 75/8/83-ALC1/2014	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Approved
	HQ File :01/83/050/00211/AM15/	RLA File :08/24/040/00039/AM15/	Lic.No/Date: 0810130936 28.04.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II-14011/13/2014-(Ch.II) dated 23.12.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown SS (Dye Content 75%)	1 Kg	1. Sodium Nitrite 2. Resorcinol 3. Meta phenylene Diamine (MPD) 4. Para Nitro Aniline 5. Soda Ash 6. Sulfanilic Acid	0.135 Kg 0.080 Kg 0.106 Kg 0.271 kg 0.300 kg 0.130 kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	Case No.:4/8/83-ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00140/AM15/	RLA File :03/95/040/01001/AM14/	Lic.No/Date:0310779875 29.04.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

194	Case No.:47/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00277/AM15/	RLA File :03/95/040/00988/AM14/	Lic.No/Date:0310779853 29.04.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 3.11.2014. The case is re-listed for 11.3.2015.				

195	Case No.:48/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00278/AM15/	RLA File :03/95/040/00919/AM14/	Lic.No/Date:0310779856 29.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

196	Case No.:51/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Deffered
	HQ File :01/83/050/00281/AM15/	RLA File :03/95/040/01052/AM14/	Lic.No/Date:0310779841 29.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015				

197	Case No.:53/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00283/AM15/	RLA File :03/95/040/00864/AM14/	Lic.No/Date:0310779837 29.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

198	Case No.:15/10/83- ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00245/AM15/	RLA File :05/23/040/00028/AM15/	Lic.No/Date:0510385300 30.04.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

199	Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

200	Case No.:3/8/83-ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00139/AM15/	RLA File :03/95/040/00081/AM15/	Lic.No/Date:0310780405 02.05.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 11.3.2015.			

201	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

202	Case No.:34/10/83-ALC1/2014	Party Name:SATYAM COMPOSITES PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00264/AM15/	RLA File :34/24/040/00288/AM14/	Lic.No/Date:3410039938 05.05.2014	Defer Date:11.03.2015
	Decision : D/L dated 10.12.2014 followed by reminder dated 9.1.2015 issued by Deptt. of C&PC(PC Div). Re-listed for 11.3.2015.			

203	Case No.:13/10/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00243/AM15/	RLA File :05/24/040/00043/AM15/	Lic.No/Date:0510385892 06.05.2014	Defer Date:11.03.2015
	Decision : Comments awaited from DIPP. Re-listed for 11.3.2015.			

204	Case No.:91/8/83-ALC1/2014	Party Name:GPT INFRAPROJECTS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00227/AM15/	RLA File :02/24/040/00022/AM15/	Lic.No/Date:0210203135 08.05.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from			

firm has been received and sent to DIPP on 26.11.2014. DIPP was asked to expedite their comments. The case is re-listed for 11.3.2015.

205	Case No.:1/8/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00137/AM15/	RLA File :05/24/040/00059/AM15/	Lic.No/Date:0510386316 12.05.2014	Defer Date:11.03.2015
	Decision : D/L dated 10.11.2014 issued by DIPP. The case is re-listed for 11.3.2015.			

206	Case No.:8/10/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00238/AM15/	RLA File :08/24/040/00040/AM15/	Lic.No/Date:0810131286 12.05.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

207	Case No.:38/10/83-ALC1/2014	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00268/AM15/	RLA File :05/23/040/00033/AM15/	Lic.No/Date:0510386311 12.05.2014	Defer Date:11.03.2015
	Decision : Comments awaited from DIPP. Re-listed for 11.3.2015.			

208	Case No.:6/10/83-ALC1/2014	Party Name:ATUL LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00236/AM15/	RLA File :08/24/040/00037/AM15/	Lic.No/Date:0810131406 19.05.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

209	Case No.:36/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00266/AM15/	RLA File :08/24/040/00020/AM15/	Lic.No/Date:0810131408 19.05.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda. Committee noted that Central Excise Data not received in another license of this firm for the same product. Hence Committee decided to defer the case. Re-listed for 11.3.2015.			

210	Case No.:32/10/83-ALC1/2014	Party Name:ATUL LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00262/AM15/	RLA File :08/24/040/00006/AM15/	Lic.No/Date:0810131407 19.05.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer			

consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.1.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 11.3.2015.

211	Case No.:36/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00266/AM15/	RLA File :08/24/040/00020/AM15/	Lic.No/Date:0810131408 19.05.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. Committee noted that Central Excise Data not received in another license of this firm for the same product. Hence Committee decided to defer the case. Re-listed for 11.3.2015.				

212

Case No.:11/10/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00241/AM15/	RLA File :08/24/040/00038/AM15/	Lic.No/Date:0810131480 20.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.C.II- 14011/32/2014-Ch.II dated 25.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Solvent Yellow 93 (Cl. No. 48160)	1 Kg	1. Aniline Oil 2. Sodium Nitrite 3. Methyl Aceto Acetic Ester 4. Triethyl Ortho Formate 5. Diethylene Glycol	0.876 Kg 0.737 Kg 0.960 Kg 0.435 Kg 0.200 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

213	Case No.:33/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00263/AM15/	RLA File :08/24/040/00467/AM14/	Lic.No/Date:0810131488 21.05.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

214	Case No.:26/10/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
	HQ File :01/83/050/00256/AM15/	RLA File :08/24/040/00080/AM15/	Lic.No/Date:0810131575 22.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.C.II- 14011/32/2014-Ch.II dated 25.12.2014, the Committee decided to approve the case as under :-				

Export Item	Qty.	Import Item	Qty.
Solvent Yellow 93 (Cl. No. 48160)	1 Kg	1. Aniline Oil 2. Sodium Nitrite 3. Methyl Aceto Acetic Ester 4. Triethyl Ortho Formate 5. Diethylene Glycol	0.876 Kg 0.737 Kg 0.960 Kg 0.435 Kg 0.200 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

215	Case No.:27/10/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00257/AM15/	RLA File :08/24/040/00079/AM15/	Lic.No/Date:0810131574 22.05.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

216	Case No.:45/10/83-ALC1/2014	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00275/AM15/	RLA File :02/24/040/00023/AM15/	Lic.No/Date:0210203418 22.05.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.				

217	Case No.:8/12/83-ALC1/2014	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
	HQ File :01/83/050/00407/AM15/	RLA File :50/24/040/00001/AM15/	Lic.No/Date:5010002091 27.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/101/2011-PC.II dated 4.2.2015, the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.
	White Coloured Master Batch (Containing 18.8 $\pm$ 1% LLDPE, 4.7 $\pm$ 1% Titanium Dioxide and 76.5 $\pm$ 1% Calcium Carbonate	1 Kg	1. LLDPE Granules 2. Titanium Dioxide 3. Calcium Carbonate	0.19364 Kg 0.04841 Kg 0.78795 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

218	Case No.:7/12/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
	HQ File :01/83/050/00406/AM15/	RLA File :08/24/040/00077/AM15/	Lic.No/Date:0810131836 28.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.C.II- 14011/62/2012-SO (Ch.II) dated 5.1.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acid Black 107 (Dye Content 75%)	1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid 4. Sodium Picramate 5. 5-Itro 2 Amino Phenol	0.292 Kg 0.079 Kg 0.255 Kg 0.137 Kg 0.082 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

219	Case No.:6/12/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00405/AM15/	RLA File :08/24/040/00561/AM14/	Lic.No/Date:0810132104 03.06.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

220	Case No.:74/10/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00304/AM15/	RLA File :08/24/040/00057/AM15/	Lic.No/Date:0810132157 04.06.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

221	Case No.:75/10/83-ALC1/2014	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00305/AM15/	RLA File :08/24/040/00014/AM15/	Lic.No/Date:0810132165 05.06.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

222	Case No.: 42/10/83-ALC1/2014	Party Name: OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 16/83-ALC1/2014 21.01.2015	Status: Case Deferred
	HQ File :01/83/050/00272/AM15/	RLA File :04/24/040/00049/AM15/	Lic.No/Date:0410158486 06.06.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

223	Case No.:43/10/83- ALC1/2014	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
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HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:11.03.2015
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

Case No.:79/10/83- ALC1/2014	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00309/AM15/	RLA File :08/24/040/00097/AM15/	Lic.No/Date:0810132298 12.06.2014	Defer Date:11.03.2015

Decision :D/L dated 26.12.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 11.3.2015.

Case No.:2/6/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00136/AM15/	RLA File :34/24/040/00054/AM15/	Lic.No/Date:3410040258 16.06.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

Case No.:71/10/83- ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00301/AM15/	RLA File :31/83/040/00212/AM14/	Lic.No/Date:3110064414 17.06.2014	Defer Date:11.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.

Case No.:13/16/83- ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00598/AM15/	RLA File :03/94/040/00207/AM15/	Lic.No/Date:0310785772 20.06.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

Case No.:14/16/83- ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00599/AM15/	RLA File :03/94/040/00206/AM15/	Lic.No/Date:0310785770 20.06.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

229	Case No.:16/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00601/AM15/	RLA File :03/94/040/00216/AM15/	Lic.No/Date:0310785716 20.06.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

230	Case No.:11/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00596/AM15/	RLA File :03/94/040/01020/AM14/	Lic.No/Date:0310785803 23.06.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

231	Case No.:12/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00597/AM15/	RLA File :03/94/040/00242/AM15/	Lic.No/Date:0310785808 23.06.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

232	Case No.:15/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00600/AM15/	RLA File :03/94/040/00255/AM15/	Lic.No/Date:0310785813 23.06.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

233	Case No.:17/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00602/AM15/	RLA File :03/94/040/00235/AM15/	Lic.No/Date:0310785805 23.06.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

234	Case No.:18/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
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HQ File :01/83/050/00603/AM15/	RLA File :03/94/040/00243/AM15/	Lic.No/Date:0310785811 23.06.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

235	Case No.:3/12/83-ALC1/2014	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00402/AM15/	RLA File :03/94/040/00312/AM15/	Lic.No/Date:0310786546 08.07.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 11.3.2015.			

236	Case No.:4/12/83-ALC1/2014	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00403/AM15/	RLA File :03/94/040/00311/AM15/	Lic.No/Date:0310786543 08.07.2014	Defer Date:11.03.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 11.3.2015.			

237	Case No.:1/10/83-ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00229/AM15/	RLA File :31/83/040/00028/AM15/	Lic.No/Date:3110064594 23.07.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 17.12.2014. The case is re-listed for 11.3.2015.			

Case No.:20/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved								
HQ File :01/83/050/00605/AM15/	RLA File :03/94/040/00343/AM15/	Lic.No/Date:0310787763 07.08.2014	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 4.2.2015, the Committee decided to approve the case as under :- <table border="1"> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> <tr> <td>As approved by NC</td><td>-do-</td><td>As approved by NC</td><td>-d0-</td></tr> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				Export Item	Qty.	Import Item	Qty.	As approved by NC	-do-	As approved by NC	-d0-
Export Item	Qty.	Import Item	Qty.								
As approved by NC	-do-	As approved by NC	-d0-								

Case No.:21/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00606/AM15/	RLA File :03/94/040/00342/AM15/	Lic.No/Date:0310787764 07.08.2014	Defer Date:11.03.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 12.2.2015. The case is re-listed for 11.3.2015.			

आचार्य श्री बालराज/ALIA/STAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

240	Case No.:22/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00607/AM15/	RLA File :03/94/040/00340/AM15/	Lic.No/Date:0310787765 07.08.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 28.1.2015. The case is re-listed for 11.3.2015.			

241	Case No.:4/10/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

242

Case No.:1/12/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
HQ File :01/83/050/00400/AM15/	RLA File :30/24/040/00028/AM15/	Lic.No/Date:3010103121 29.08.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/2/2014-Ch.II(Pt.) dated 9.1.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Imidacloprid 25% WP	1 Kg	1. Mixture of 2,4-dichloro methyl pyridine and N-nitro imidazolidine	0.26315 Kg
		2. Sodium bicarbonate	0.085120 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

243	Case No.:1/14/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00487/AM15/	RLA File :02/24/040/00109/AM15/	Lic.No/Date:0210204885 29.08.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

244	Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
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HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:11.03.2015
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

Case No.:7/14/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
245 HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

Case No.:81/10/83- ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
246 HQ File :01/83/050/00311/AM15/	RLA File :03/94/040/00468/AM15/	Lic.No/Date:0310788930 09.09.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

Case No.:82/10/83- ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
247 HQ File :01/83/050/00312/AM15/	RLA File :04/24/040/00148/AM15/	Lic.No/Date:0410159374 11.09.2014	Defer Date:11.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 11.3.2015.			

Case No.:83/10/83- ALC1/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
248 HQ File :01/83/050/00313/AM15/	RLA File :07/24/040/00213/AM15/	Lic.No/Date:0710106652 12.09.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

Case No.:7/16/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
249 HQ File :01/83/050/00592/AM15/	RLA File :03/94/040/00509/AM15/	Lic.No/Date:0310789122 12.09.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 21.1.2015. The case is re-listed for 11.3.2015.			

250	Case No.:8/16/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00593/AM15/	RLA File :03/94/040/00526/AM15/	Lic.No/Date:0310789124 12.09.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 21.1.2015. The case is re-listed for 11.3.2015.				

251	Case No.:9/16/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00594/AM15/	RLA File :03/94/040/00514/AM15/	Lic.No/Date:0310789202 15.09.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 21.1.2015. The case is re-listed for 11.3.2015.				

252	Case No.:19/16/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case deferred
	HQ File :01/83/050/00604/AM15/	RLA File :30/24/040/00032/AM15/	Lic.No/Date:3010103159 18.09.2014	Defer Date:25.3.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.3.2015.				

253	Case No.:6/14/83-ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00492/AM15/	RLA File :13/24/040/00024/AM15/	Lic.No/Date:1310047640 26.09.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 24.2.2015. The case is re-listed for 11.3.2015.				

254	Case No.:9/14/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00495/AM15/	RLA File :33/24/040/00012/AM15/	Lic.No/Date:3310030097 30.09.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

255	Case No.:4/14/83-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Approved
	HQ File :01/83/050/00490/AM15/	RLA File :32/24/040/00016/AM15/	Lic.No/Date:3210077276 08.10.2014	Defer Date

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/110/2012-PC.II dated 9.1.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Active Master Batch (Containing 15% Alphacypermethrin and 85% LLDPE)	1 Kg	1. LLDPE Granules 2. Alphacypermethrin	0.8755 Kg 0.1545 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

256	Case No.:2/12/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00401/AM15/	RLA File :31/83/040/00010/AM15/	Lic.No/Date:3110064968 10.10.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 11.3.2015.				

Case No.:1/16/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
HQ File :01/83/050/00586/AM15/	RLA File :05/24/040/00313/AM15/	Lic.No/Date:0510391627 17.10.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

258	Case No.:2/16/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00587/AM15/	RLA File :05/24/040/00315/AM15/	Lic.No/Date:0510391629 17.10.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

259	Case No.:3/14/83-ALC1/2014	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00489/AM15/	RLA File :05/23/040/00326/AM15/	Lic.No/Date:0510391737 27.10.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of				

HBP (2009-2014). The case is re-listed for 11.3.2015.

260	Case No.:23/16/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00608/AM15/	RLA File :03/95/040/00584/AM15/	Lic.No/Date:0310790581 29.10.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

261	Case No.:10/16/83-ALC1/2014	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00595/AM15/	RLA File :03/95/040/00611/AM15/	Lic.No/Date:0310790718 03.11.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 20.1.2015. The case is re-listed for 11.3.2015.			

262	Case No.:3/16/83-ALC1/2014	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00588/AM15/	RLA File :05/24/040/00343/AM15/	Lic.No/Date:0510391880 07.11.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

263	Case No.:2/14/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00488/AM15/	RLA File :04/24/040/00214/AM15/	Lic.No/Date:0410159758 17.11.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 29.12.2014. The case is re-listed for 11.3.2015.			

264	Case No.:4/16/83-ALC1/2014	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:16/83-ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00589/AM15/	RLA File :07/24/040/00256/AM15/	Lic.No/Date:0710107007 17.11.2014	Defer Date:11.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.			

265	Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:16/83-ALC1/2014	Status:Case Deferred
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			21.01.2015	
HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:11.03.2015	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

	Case No.: 8/14/83-ALC1/2014	Party Name: LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
266	HQ File :01/83/050/00494/AM15/	RLA File :03/95/040/00971/AM12/	Lic.No/Date:0310791251 20.11.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 28.1.2015. The case is re-listed for 11.3.2015.				

	Case No.: 25/16/83- ALC1/2014	Party Name: CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
267	HQ File :01/83/050/00610/AM15/	RLA File :34/24/040/00211/AM15/	Lic.No/Date:3410040704 21.11.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

	Case No.: 10/14/83- ALC1/2014	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
268	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

	Case No.: 24/16/83- ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
269	HQ File :01/83/050/00609/AM15/	RLA File :03/94/040/00847/AM15/	Lic.No/Date:0310791622 02.12.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

	Case No.: 5/16/83-ALC1/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 16/83- ALC1/2014 21.01.2015	Status: Case Deferred
270	HQ File :01/83/050/00590/AM15/	RLA File :02/24/040/00176/AM15/	Lic.No/Date:0210205393 29.12.2014	Defer Date:11.03.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.

271	Case No.:6/16/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:16/83- ALC1/2014 21.01.2015	Status:Case Deferred
	HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date:0910061467 31.12.2014	Defer Date:11.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 11.3.2015.				

Date:03.03.2015
Place: New Delhi

Ram Sagar Panjiar
Foreign Trade Development Officer


A.K. SRIVASTAVA
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi